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IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 200 OF 2014

IN THE MATTER OF:

M.C. Mehta .

.....Applicant

Versus

Union of India &Ors.

... Respondent

**STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF
DISTRICT GANGA PROTECTION COMMITTEE,
PITHORAGARH, UTTARAKHAND THROUGH DISTRICT
MAGISTRATE/ CHAIRMAN, DISTRICT GANGA PROTECTION
COMMITTEE PITHORAGARH, UTTARAKHAND IN
COMPLIANCE OF ORDER DATED 05.09.2023 PASSED BY
THIS HON'BLE TRIBUNAL IN THE ABOVEMENTIONED
MATTER**

**P A P E R - B O O K
I N D E X**

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1.	Status Report by way of Affidavit on behalf of District Ganga Protection Committee, Pithoragarh, Uttarakhand through District Magistrate, Pithoragarh, Uttarakhand in compliance of orders dated 05.09.2023 passed by this Hon'ble Tribunal in the abovementioned matter	2-15
2.	<u>ANNEXURE-1</u> : A copy of the Compliance Report alongwith its Annexures.	16-20

23.11.2023

K. P. Gautam
Advocate
Supreme Court of India
Reg. No. D/119/98

Filed by:



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Respondent
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PRINCIPAL BENCH, NEW DELHI

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MAGISTRATE/ CHAIRMAN, DISTRICT GANGA PROTECTION
COMMITTEE PITHORAGARH, UTTARAKHAND IN
COMPLIANCE OF ORDER DATED 05.09.2023 PASSED BY
THIS HON'BLE TRIBUNAL IN THE ABOVEMENTIONED
MATTER**

I, Reena Joshi, W/o Shri Chandra Shekhar Joshi aged about 39 years, presently posted as District Magistrate, Pithoragarh, District Pithoragarh, Uttarakhand, do hereby solemnly affirm on oath and state as under:

That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent to file present Status Report by way of Affidavit on behalf of District Ganga Protection Committee, Pithoragarh, Uttarakhand through District Magistrate, Pithoragarh, Uttarakhand.

2. That the abovementioned matter was listed on 05.09.2023 before this Hon'ble Tribunal and after hearing, this Hon'ble Tribunal was pleased to pass a detailed order, the relevant portion of the same is quoted below:-

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Received on page last,
D. S. Bhandari
Advocate Notary Public
Distt. Court Pithoragarh (U.K.)
23/11/2023

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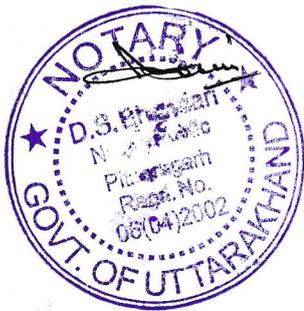
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2. The matter relating to Uttarakhand was taken up on 04.09.2023. By the order dated 04.09.2023, Counsel for the applicant was permitted to produce city/district-wise environment issue concerning the pollution of river Ganga in the State of Uttarakhand in a chart form.

3. Ministry of Water Resources, River Development and Ganga Rejuvenation has issued the River Ganga (Rejuvenation, Protection and Management) Authorities order 2016. In terms of clause 53 of the said order, the District Ganga Protection Committees are to be constituted in each of the District abetting river Ganga. Clause 54 of the order vest the power relating to Superintendence, Direction and Control of District Ganga Committee in National Mission for Ganga. The functions and powers of District Ganga Committee has been specified in Clause 55. Clause 56 requires the District Ganga Committee to nominate the Nodal Officer for the purpose of achieving the object of the order. As per Clause 57, District Ganga Committee is required to prepare its plan for protection of river Ganga and Clause 58 relates to preparation of budget and maintenance of accounts. Clause 59 provides for monthly and annual report. The relevant clauses 53, 54, 55, 56 and 57 of the order are reproduced as under:-

X XXXXX X XX

4. A perusal of the above order reveals that proper machinery has been set up to prevent, control and abatement of environmental pollution in River Ganga. The report submitted by the National Mission for Clean Ganga (NMCG) in compliance of order of the Tribunal dated



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22.07.2022 reveals that in the main stream of river Ganga in Uttarakhand, there are 7 Districts and in its tributaries, there are 6 Districts. Thus, there are total 13 Districts abetting river Ganga or its tributaries. These Districts are as under:-

Ganga

- i. Chamoli
- ii. Dehradun
- iii. Haridwar
- iv. Pauri Garhwal
- v. Rudraprayag
- vi. Tehri
- vii. Uttarkashi

Tributaries

- viii. Nainital
- ix. Almora
- x. Pithoragarh
- xi. Champawat
- xiii. Udham Singh Nagar

5. We have been informed that the requisite Notification constituting the District Ganga Protection Committee (DGPC) in terms of Clause 53 of the order have already been issued and the DGPCs in the State of Uttarakhand were constituted in the year 2017. Hence, it is the responsibilities of those DGPCs to carry out the functions which have been entrusted upon them under the order of 2016. 6 6. Learned Counsel for the applicant in her written submission filed today has divided the entire stretch of river Ganga in the State of Uttarakhand in three parts:- I. Upper Himalayas (from source till Devprayag) II. Middle



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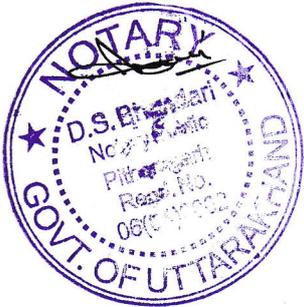
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range (Devprayag till Rishikesh) III. Plains (Rishikesh to Roorkee) 7. The Counsel for the applicant in her submissions have raised the following issues relating to the above three stretches of Ganga and tributaries in the State of Uttarakhand:-X xxxxxxxx

10. The District Collector is the Ex-Officio Chairman of the District Ganga Protection Committee. At the first instance, we call for the report from each of the 13 District Ganga Protection Committees notified in the State of Uttarakhand, in respect of the issues which have been pointed out by Counsel for the applicant and noted above as also in respect of implementation of the provisions of the 2016 Order. Separate report by each of the 13 District Ganga Protection Committee set up in the State of Uttarakhand will be submitted within 8 weeks. Counsel for the State of Uttarakhand is directed to convey this order to the District Collectors of each of the 13 District Ganga Protection Committee of State of Uttarakhand for compliance. Additionally, the Notice be issued by the Registry of the Tribunal to each of the 13 District Ganga Protection Committees through their ex-officio Chairman.

3. That in response to the Hon'ble Tribunal order dated 05.09.2023, it is submitted that District Pithoragarh is part of Kumaon Commissionery in the state of Uttarakhand. The district does not lie on/along the main stem of River Ganga, but important tributaries of Ganga namely – Saryu, Ramganga & Kali(Sharda) pass through the area of the District. Several other small streams and rivulets also drain their water in the abovementioned tributaries in Pithoragarh district.

4. Roles and Responsibility of District Ganga Protection Committee under River Ganga (Rejuvenation, Protection and



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Management) Authorities order 2016, issued by Ministry of Water Resources, River Development and Ganga Rejuvenation, Govt of India. The Ministry of Water Resources, River Development and Ganga Rejuvenation has issued the River Ganga (Sharda, Protection and Management) Authorities order 2016 under Environment (Protection) Act 1986 .

5. That in terms of para 53 of the said order, the District Ganga Protection Committees are to be constituted in each of the District abutting river Ganga. Clause 54 of the order vest the power relating to Superintendence, Direction and Control of District Ganga Committee in National Mission for Ganga. The functions and powers of District Ganga Committee has been specified in Clause 55. Clause 56 requires the District Ganga Committee to nominate the Nodal Officer for the purpose of achieving the object of the order. As per Clause 57, District Ganga Committee is required to prepare its plan for protection of river Ganga and Clause 58 relates to preparation of budget and maintenance of accounts. Clause 59 provides for monthly and annual report. The relevant clauses 53, 54, 55, 56 and 57 of the order are reproduced as under:

53. Constitution of District Ganga Protection Committees

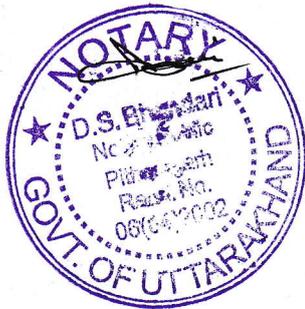
1. The Central Government shall immediately after the commencement of this Order, in consultation with concerned State Ganga Committee, by notification constitute, in every specified District abutting River Ganga and its tributaries in the States mentioned in paragraph 2, the "District Ganga Committees" for THE prevention, control and abatement of environmental pollution in the River Ganga. Every District Ganga Committee in each specified District shall consist of the following members, namely:-

(a) The District Collector in the specified District; - Chairperson, ex-officio;

(b) Not more than two nominated representatives from Municipalities and Gram Panchayats of the specified District nominated by the State Government. - Members;

(c) one representative each of the Public Works, Irrigation, Public Health Engineering, and Rural Drinking Water Departments, and State Pollution Control Board working in the specified District abutting River Ganga to be nominated by the District Collector - Member, ex-officio;

(d) Two environmentalists associated with River Ganga protection activities and one representative of local industry association in the specified District to be nominated by the District Collector - Members,



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(e) One Divisional Forest Officer of the specified District - Member, exofficio;

(f) One District official to be nominated by the District Collector. - Member;

(2) The District Collector shall be the Chairperson of the District Ganga Committee and the Divisional Forest Officer shall be the Convener of the District Ganga Committee.

(3) The District Ganga Committees shall meet at such times and at such places as the Chairperson of that Committee may decide and exercise such powers and functions as may be conferred under this Order: Provided that at least one meeting of the District Ganga Committee shall be held every three months.

(4) A non ex-officio member may resign his office by giving notice in writing thereof to the Central Government or to the District Collector concerned, as the case may be, and shall cease to be a member on his resignation being accepted by the Government or the District Collector concerned, as the case may be."

54. Superintendence, direction and control of District Ganga Committee.- The superintendence, direction and control of the management of the District Ganga Committee (including financial and administrative matters) shall, notwithstanding anything contained in this Order, vest in the National Mission for Clean Ganga which may be exercised by it either directly or through the State Ganga Committee or any of its officer or any other authority specified by it.

55. Functions and powers of District Ganga Committees.-

(1) Every District Ganga Committee shall discharge functions and exercise powers for rejuvenation, protection, restoration and rehabilitation of River Ganga and its tributaries in each specified District as laid out in paragraph 6 and 7 as per the principles specified in paragraph 4.

(2) In particular, and without prejudice to the generality of the provisions of subparagraph (1) for rejuvenation and protection and restoration or rehabilitation of degraded areas abutting River Ganga and its tributaries and subject to other provisions of this Order and rules made thereunder, every District Ganga Committee shall have the following powers and functions in relation to River Ganga and its tributaries abutting in the area in specified District, namely:-

(a) Identifying activities which may be threats in the area of specified District abutting the River Ganga for protection of River Ganga and its tributaries or its River bed and making a plan for remedial action and take remedial action in respect thereof;

(b) Taking remedial action at its own end for protection of River Ganga and its tributaries or its River bed abutting in the specified District (excluding enforcement of the provisions of this Order.



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(c) In the event of its inability to take remedial action, reporting (electronically as well as by sending written communication in hard copy) to the National Mission for Clean Ganga and concerned State Government, the State Ganga Committee, as the case may be, for issue of direction for protection of River Ganga and to formulate appropriate management or remedial actions.

(d) taking suitable administrative and other measures, to give effect to the provisions of this Order so as to prevent the environmental pollution in the River Ganga and its tributaries, not being inconsistent with the provisions of this Order, or any law for the time being in force.

(3) In case, the District Ganga Committee is of the opinion that any contravention has been made of any other law for the time being in force or in respect of provisions of this Order, it shall take appropriate action in accordance with the law for the time being in force.

(4) The District Ganga Committee shall take all such emergency measures as specified in paragraph 7.

56. Designation of Nodal Officer.- (1) Every District Ganga Committee shall nominate as Nodal Officer for the purposes of this Order — (a) the Sarpanch of Gram Sabha of every village in the areas abutting the River Ganga and its tributaries; (b) in case of an area, not being village abutting the River Ganga, the Chairperson of Municipality Planning Committee or Metropolitan Planning Committee or Chairperson of any local authority, as the Chairperson of the District Ganga Committee.

(2) Every Nodal Officer nominated under sub-paragraph (1) shall take measures to prevent the pollution of River Ganga and its tributaries and take remedial action for protection of River Ganga and its tributaries or their River bed abutting in such village or other area, as the case may be, of which he is the Nodal Officer and in case of his failure to do so, he shall report the violation of this Order to the Chairperson of the District Ganga Committee for remedial action. (3) After receipt of the report under sub-paragraph (2), the Chairperson of the District Ganga Committee shall take remedial action for protection of River Ganga or its River bed abutting the specified District.

57. Preparation of plans.- (1) Every District Ganga Committee shall prepare its plan for protection of River Ganga and its tributaries and their River bed abutting the specified District and submit the same to the National Mission for Clean Ganga for its approval. (2) The plan under sub-paragraph (1) shall include the activities to be undertaken by the District Ganga Committee for protection, control and abatement of environmental Pollution in River Ganga and its tributaries and their River Bed area abutting



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the specified District which may be recommended by the State Government, State Ganga Committees, the National Mission for Clean Ganga, any other 5 authority or Board and the expenditure involved for such plan and time within which such activities shall be completed. "

6. That in compliance of the abovementioned directions passed by this Hon'ble Tribunal, the following steps were taken by the District Ganga Committee, Pithoragarh, as far as District Pithoragarh is concerned:-

ISSUES RAISED BY APPLICANT ON MATTERS RELATED TO DISTRICT GANGA COMMITTEE DISTRICT PITHORAGARH:

The Counsel for the applicant in submissions has raised several issues relating to the three stretches of Ganga and tributaries in the State of Uttarakhand in Chart form. All the areas relating to the issues raised by the Counsel of the applicant lie outside the district of Pithoragarh and as such no action is required to be initiated by the District Ganga Committee, Pithoragarh on the issues raised.

REPORT ON IMPLEMENTATION ON 2016 ORDER

<u>Sr. No.</u>	Key paras of River Ganga (Rejuvenation, Protection and Management) Authorities order 2016 issued by Ministry of Water Resources, River Development and Ganga Rejuvenation, Govt. of India, pertaining to District Ganga Committee's	Implementation by District Ganga Protection Committee
1.	53. Constitution of	(1) In exercise of power conferred by sub-sections(I)



	District Ganga Protection Committees.-	and (3) of Environment Protection Act 1986 and para 53 of the 2016 order, Central Government constituted District Ganga Protection Committee in District Pithoragarh vide order S.O. 3030/ नमामि गंगे/2020-21, दिनांक15.02.2021 A copy of the notification is attached as Annexure -1 (01) (2) District Ganga Committees have been meeting regularly since the constitution of DGPCs in February 2021. In these meetings various aspects of control, abatement and management of pollution in river Ganga and its tributaries have been discussed in holistic manner. (3) As per directions given by NMCG, District Ganga Committee, District Pithoragarh has been conducting their Monthly, Mandated, Monitored, Minuted meetings (4M meeting) with the minutes being uploaded regularly on digital dashboard -Ganga District performance monitoring system (GDPMS).	
2.	54. Superintendence, direction, and control of District Ganga Committee	The superintendence, direction and control of the management of the District Ganga Committee is being exercised by National Mission for Clean Ganga through State Programme Management Group (SPMG), Namami Gange, Dehradun Uttarakhand. Meetings of Supervisory Committee and Executive Committee with Chairman of DGCs and representatives of different departments have been regularly convened under the Chairmanship of Chief Secretary, Uttarakhand and Principal Secretary, Forest and Environment, Govt. of Uttarakhand.	
3.	55. Functions and powers of District Ganga Committees.	In respect of implementation of the provisions of the 2016 Authority Notification Order, Pithoragarh District Ganga Committee shall discharge functions and exercise powers for rejuvenation, protection, restoration and rehabilitation of river Ganga and its tributaries. The key functions and powers of DGC as per the said order and its compliance are listed below-	
		a. Setting up of the STPs, Interception and Diversion (I&D) of drains and preventing untreated sewage and effluents in the River Ganga.	Presently two STPs of 6.25 MLD capability running at Pithoragarh town which covers 25% of town area. DPR is under preparation for balance uncovered area through USDDA, Department of Urban Development. Presently no untreated water is being discharged to the river. Annexure -1 (02)
		b. Preventing discharge of industrial effluents in Ganga and its	Pithoragarh District does not have any industrial unit which discharges industrial effluent in water sources/ streams.



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		tributaries / drains by ensuring installation of proper functioning of ETPs/ CETPs.	
		c. Utilization of treated sewage, use of sludge as a manure and septage management.	Pithoragarh town has 2 STPs of total 6.25 MLD capacity treated sewage effluent is discharge in Chandrabhaga Nala which is utilized for irrigation purpose after 2 km downstream in the rural area & sludge manure sent to the farms of horticulture department, Pithoragarh.
		d. Demarcation of flood plain zones and preventing encroachments thereof	Demarcation of flood plain zones and preventing encroachments work is started in the district.
		e. Maintenance of e-flow.	Not applicable in district Pithoragarh.
		f. Preventing dumping of solid and other waste in and around Ganga.	Solid waste disposal in being undertaken in all the urban and rural areas of the district. Door to door collection and source segregation is being done. The whole exercise is being monitored by Nagar Palikas/ Nagar Panchayats as well as village Panchayats.
		g. Clearing old legacy waste dump sites.	Legacy waste in the city areas/ water sources have been removed in the past through mass mobilization. After each rainy season the areas along streams are cleaned regularly by Nagarpalika and gram panchayats.
		h. Preventing and regulating illegal sand mining.	For effective control and prevention of illegal mining, District Anti Illegal Mining Force has been formed at the district level and tehsil level.
		i. Steps for conservation	Ground water conservation and recharge works are regularly being carried out



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		groundwater particularly with reference to critical, semi-critical and overexploited areas.	under different schemes of central and state government. Construction of check-dams, Chal-khals and ponds is being done for conserving water.
		j. Restoration water bodies	The district has wetlands in the Reserve forest areas which are being maintained by the forest department.
		k. Monitoring and displaying of water quality.	Regular monitoring of water quality is ensured by DGC by reviewing Surface water quality Characteristics of Rivers of District Pithoragarh. Based on water quality data, as per CPCB mandated
		l. Taking action against polluters by way of recovering compensation restoration the damage to the environment	Action against polluters is being under taken by the Nagar palika/ nagar panchayats in their respective jurisdiction.
		m. Public awareness and involvement prevention and control of pollution of Ganga.	Information, Education and Communication (IEC) Plan have been prepared by the DGC, Pithoragarh. Several public awareness activities have been organized by Pithoragarh District Ganga Committee. Some of them are listed below - 1 - Azadi ka Amrit Mahotsav 2- Mission Life 3- International Day of Yoga 4- Swachhta hi Seva 5- Har Ghar Har Ghat Tiranga 6- Ganga Arti 7- 7- Cleanliness and Plantation Drive 8- Ganga Utsav 9- SwachhtaPakhwada



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			A detailed report of various IEC activities organised by DGC.
		n. Regulating activities on and around river Ganga including ghats and other establishments	Ghats of the tributaries are regularly being monitored and taken care of by the Nagarpalikas/Nagar Panchayats.
		o. Afforestation and setting up of biodiversity parks.	DGC and its members have conducted various kind of plantation drive on the occasion of harela festival, Meri Mati Mera desh, Mission Life and other awareness programme. Forest department of the district carries our extensive plantation activities in the catchment areas as per working plan provisions.
4.	56. Designation of Nodal Officer.-	Chairman, District Ganga Committee, Pithoragarh through office order no 8109(1)/छब्बीस-नमामिगंगे / 2023-24 दिनांक 23.10.2023 have nominated all the Gram Pradhans of the villages abutting the tributaries of river ganga as nodal officer. For the rest of the areas the Executive Officers of the Nagar palikas/Nagar Panchayats have been nominated as Nodel Officer by Order of Chairman, District Ganga Committee, Pithoragarh. Annexure -1 (03)	
5.	57. Preparation of plans-	As per directions of NMCG and State Programme Management Group, Namami Gange, a Tributary wise plan/presentation have been prepared by DGC, Pithoragarh. Also preparation of District Ganga Plan is underway. NMCG has conducted training cum workshops for preparation of District Ganga Plan(DGP) which have been attended by members of DGC.	

Report on issues raised by the Applicant

- I. Upper Himalayas (from source till devprayag) – The area is outside District Pithoragarh
- II. and as such no action taken report is required.

II. Middle Range (Devprayg till Rishikesh) - The area is outside District Pithoragarh and as such no action taken report is required.

III. Plains (Rishikesh to Roorkee) - The area is outside District Pithoragarh and as such no action taken report is required.

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IV. List of Drains in Ganga River Region - No drain relates to District Pithoragarh and as such no action taken report is required.

V. Industrial Estate in Ganga Basin - No industrial Estate as mentioned by the Counsel of the petitioner relates to District Pithoragarh and as such no action taken report is required.

District Ganga Protection Committee, District Pithoragarh is actively monitoring and undertaking efforts for rejuvenation, protection and management of River Ganga and its tributaries. The roles, responsibility and functions of District Ganga Committee as per 2016 order is being complied with various efforts are being taken in the district that address various issues raised in the submission of Counsel for the applicant.

7. In view of the facts and circumstances as explained hereinabove sincere efforts are taken by the District Ganga Protection Committee, District Pithoragarh, in compliance of the directions passed by this Hon'ble Tribunal, the same may kindly be accepted by this Hon'ble Tribunal and the deponent hereby undertakes to comply with every direction passed by this Hon'ble Tribunal.



DEPONENT

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VERIFICATION

I, the deponent above named do hereby verify and say that the contents of my above Status report by way of affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Pithoragarh Uttarakhand on this 22nd day of November, 2023.

Srinikant Singh
gme
P.C. Patni
DGC(R)

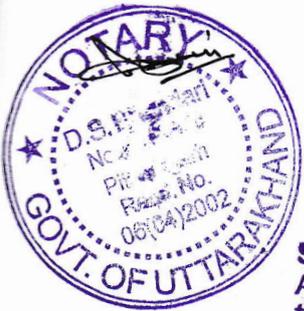
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DEPONENT
जिलाधिकारी
पिथौरगढ़
Filed by:

K. P. Gautam
Advocate
Supreme Court of India
Reg. No. D/119/98

KP

[KAUSHAL GAUTAM]

Additional Advocate General for the State of Uttarakhand /
Respondent
C-203, LGF,
Defence Colony, N. Delhi-110024
Mobile No. 9811101934
Email- officeofkaushalgautam@gmail.com



Solemnly Affirmed before me to day
At *Pithoragarh* on *22/11/2023* by *Reema Jashi*
the deponent is identified by
Sri/Km/Smt. *P.C. Patni DGC(R)*
I have satisfied my self by examining
that he/she understand the contents
of this affidavit/Document

Verified
23/11/2023
D. S. Bhandari
Advocate Notary Public
Distt. Court Pithoragarh (U.K.)

सेवा में,

Program Director,
Namami Gange, Office of the program Director,
State Program Management Group Namami Gange,
Dehradun, Uttarakhand.

पत्रांक 3030 / नमामी गंगे / 2020-21

दिनांक 15 फरवरी, 2021

विषय:- जिला गंगा कमेटी गठन विषयक सूचना का प्रेषण।

महोदय,

आपके कार्यालय पत्र संख्या पत्र संख्या 434/SPMG/Namami Gange/DGC दिनांक 29 जुलाई, 2020 द्वारा जनपद पिथौरागढ़ में गंगा नदी की सहायक नदी रामगंगा को चिन्हित किया गया है और जनपद स्तर पर जिला गंगा कमेटी का गठन किये जाने हेतु सदस्यों के नाम भेजने की अपेक्षा की गयी है। इस क्रम में जनपद स्तर पर जिला गंगा कमेटी गठन किये जाने हेतु पदेन सदस्य तथा नामित सदस्यों की सूचना निम्न प्रकार प्रेषित की जा रही है।

क.पदेन सदस्यगण

- | | | | |
|----|---|---|---------------|
| 1. | जिलाधिकारी, पिथौरागढ़ | - | अध्यक्ष। |
| 2. | अधिसासी अभियन्ता, लो0नि0वि0, बेरीनाग | - | सदस्य। |
| 3. | अधिसासी अभियन्ता, सिंचाई, पिथौरागढ़ | - | सदस्य। |
| 4. | अधिसासी अभियन्ता, पेयजल निगम, पिथौरागढ़ | - | सदस्य। |
| 5. | अधिसासी अभियन्ता, जल संस्थान, पिथौरागढ़ | - | सदस्य। |
| 6. | मुख्य चिकित्साधिकारी, पिथौरागढ़ | - | सदस्य। |
| 7. | सहायक पर्यावरण अभियन्ता, क्षेत्रीय कार्यालय, उत्तराखण्ड पर्यावरण सुरक्षा व प्रदूषण नियंत्रण बोर्ड, देहरादून | - | सदस्य। |
| 8. | प्रभागीय वनाधिकारी, वन प्रभाग, पिथौरागढ़ | - | सदस्य/संयोजक। |

ख.नामित सदस्यगण

- | | | | |
|----|---|---|--------|
| 1. | परियोजना प्रबन्धक, स्वजल, पिथौरागढ़ | - | सदस्य। |
| 2. | रश्मि सत्याल, प्रधान, ग्राम पंचायत सत्यालगांव, डीडीहाट | - | सदस्य। |
| 3. | श्री प्रदीप गिरी, सदस्य, जिला पंचायत चहज, गंगोलीहाट | - | सदस्य। |
| 4. | श्री राजेन्द्र सिंह बिष्ट, अध्यक्ष हिमालयन ग्राम विकास समिति, फुटसिल, गंगोलीहाट (पर्यावरणविद) | - | सदस्य। |
| 5. | श्री राकेश देवलाल, होटल एसोसिएशन, पिथौरागढ़ | - | सदस्य। |

भवदीय

जिलाधिकारी,
पिथौरागढ़।

प्रतिलिपि:- आयुक्त महोदय, कुमाऊ मण्डल, नैनीताल को सादर सूचनार्थ प्रेषित।

जिलाधिकारी,
पिथौरागढ़।

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जिलाधिकारी
पिथौरागढ़

UTTARAKHAND POLLUTION CONTROL BOARD
GauradeviParyavaran Bhawan
46-B, SIDCUL, IT Park, Sahashtradhara Road
DEHRADUN (Uttarakhand)

26035



CENTRAL LABORATORY

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
गौरादेवी पर्यावरण भवन
46-बी, सिडकुल, आई.टी. पार्क, सहस्रधारा रोड,
देहरादून (उत्तराखण्ड)

S.No.	Name of the Sewage Treatment Plant (With Capacity)	Sampling Point						
		Inlet of STP			Outlet of STP			
		pH	BOD	TSS	pH	BOD	TSS	Fecal Coliform
47	1.0 MLD STP at Jakhan, Dehradun. (Operated by: Uttarakhand Jal Sansthan)	7.19	155	158	7.82	8.8	10	140
48	27 MLD STP at Jagjeetpur, Haridwar. (Operated by: Uttarakhand Jal Sansthan)	7.41	170	215	7.82	10	09	70
49	18 MLD STP at Jagjeetpur, Haridwar. (Operated by: Uttarakhand Jal Sansthan)	7.21	180	195	7.66	8.0	06	63
50	68 MLD STP at Jagjeetpur, Haridwar. (Operated by: Uttarakhand Peyjal Nigam)	7.52	180	200	7.77	8.4	06	41
51	18 MLD STP at Saral, Haridwar. (Operated by: Uttarakhand Jal Sansthan)	7.18	220	205	7.60	10	10	43
52	14 MLD STP at Saral, Haridwar. (Operated by: Uttarakhand Peyjal Nigam)	STP not in operation due to fault in Pandeywala pumping station (Jwalapur, Haridwar). Date of Inspection: 04-09-2023.						
53	33 MLD STP at Saliyar, Roorkee, Haridwar. (Operated by: Uttarakhand Jal Sansthan)	7.32	210	220	7.88	14	26	84
54	1.3 MLD STP at Landour (S), Mussoorie. (Operated by: Uttarakhand Jal Sansthan)	7.27	165	163	7.84	9.2	10	210
55	3.12 MLD STP at Bhatta fall, Mussoorie. (Operated by: Uttarakhand Jal Sansthan)	7.35	155	151	7.89	9.6	09	170
56	0.8 MLD STP at Landour (N), Mussoorie. (Operated by: Uttarakhand Jal Sansthan)	7.45	175	173	7.96	9.2	10	220
57	1.2 MLD STP at Happy Valley, Mussoorie. (Operated by: Uttarakhand Jal Sansthan)	7.25	185	189	7.90	10	12	920
58	0.9 MLD STP at Kurli Bazaar, Mussoorie. (Operated by: Uttarakhand Jal Sansthan)	6.34	190	192	7.86	9.6	11	170
59	2.0 MLD STP Bakh, Almora, Distt- Almora. (Operated by: Uttarakhand Jal Sansthan)	6.15	240	298	6.53	40	52	140
60	0.45 MLD STP at Hari Nagar, Distt- Nainital. (Operated by: Uttarakhand Jal Sansthan)	7.10	195	244	7.49	24	30	210
61	0.80 MLD STP at Krishnapur, Distt- Nainital. (Operated by: Uttarakhand Jal Sansthan)	7.19	260	335	7.63	18	23	170
62	1.25 MLD STP at Bheemtal, Distt- Nainital. (Operated by: Uttarakhand Jal Sansthan)	6.82	180	277	7.15	20	26	110
63	1.25 MLD STP at Nirada, Distt- Pithoragarh. Operated by: Uttarakhand Peyjal Nigam)	6.95	210	266	7.71	30	37	220

जिलाधिकारी
पिथौरागढ़

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UTTARAKHAND POLLUTION CONTROL BOARD
GauradeviParyavaran Bhawan
46-B, SIDCUL, IT Park, Sahashtradhara Road
DEHRADUN (Uttarakhand)



उत्तराखण्डप्रदूषणनियंत्रण बोर्ड
गौरादेवीपर्यावरणभवन
46-बी, सिडकुल, आई.टी. पार्क, सहस्रधारा रोड़,
देहरादून (उत्तराखण्ड)

CENTRAL LABORATORY

S.No.	Name of the Sewage Treatment Plant (With Capacity)	Sampling Point						
		Inlet of STP			Outlet of STP			
		pH	BOD	TSS	pH	BOD	TSS	Fecal Coliform
64	5.0 MLD STP at Aincholi, Distt-Pithoragarh. (Operated by: Uttarakhand Peyjal Nigam)	7.18	170	209	7.56	22	27	120
65	1.5 MLD STP at Puchdi, Ramnagar, Nainital. (Operated by: Uttarakhand Jal Sansthan)	7.20	155	192	7.69	18	23	94
66	7.0 MLD STP Transport Nagar, Ramnagar, Distt-Nainital. (Operated by: Uttarakhand Jal Sansthan)	7.11	110	137	7.84	10	14	84
67	0.45 MLD STP Narayan Nagar, Distt-Nainital. (Operated by: Uttarakhand Jal Sansthan)	6.83	240	302	7.27	30	39	430
68	28 MLD STP, Indra Nagar, Haldwani Distt- Nainital. (Operated by: Uttarakhand Peyjal Nigam)	6.41	320	394	6.95	48	60	920
69	10 MLD STP Rusi Pond, District-Nainital.	New Sewage Treatment Plant (STP) of 17.5 MLD capacity is under construction.						
Sewage Treatment final effluent standards (As Notified by MoEF&CC).					6.5-9.0	30	<100	<1000
Note: All values are in mg/l except pH, Fecal coliform (MPN Per 100 ml).								


जिलाधिकारी
पिथौरागढ़

जल संसाधन नदी विकास और गंगा संरक्षण मंत्रालय, भारत सरकार की अधिसूचना संख्या- 2458 दिनांक 07 अक्टूबर 2016 के पैरा-56 में प्राविधानित है कि प्रत्येक जिला गंगा समिति गंगा नदी और इसकी सहायक नदियों में प्रदूषण को रोकने एवं नदी के संरक्षण हेतु नोडल अधिकारी नामित करेगी। प्रत्येक नोडल अधिकारी गंगा नदी और उसकी सहायिकाओं में प्रदूषण को रोकने हेतु कदम उठा सकते हैं। और स्वयं गंगा नदी और उसकी सहायिकाओं के संरक्षण हेतु उपचारात्मक उपाय कर सकते हैं या उनके नदी तटों जो ऐसे गाँवों के साथ सटे हुए हैं या अन्य क्षेत्र जैसा भी मामला हो, जिसके लिए वे नोडल अधिकारी हैं, और यदि वह ऐसा नहीं कर पाते हैं तो वे इस आदेश की अवहेलना को उपचारात्मक कार्यवाही हेतु जिला गंगा समिति के अध्यक्ष के ध्यान में ला सकते हैं।

अतः भारत सरकार की उपरोक्त वर्णित अधिसूचना के पैरा-56 में निहित प्राविधानों के अनुसार जनपद पिथौरागढ़ नगर क्षेत्रान्तर्गत अन्तर्गत गंगा नदी की सहायक नदियों के आस पास के क्षेत्रों की प्रत्येक नगर पालिका परिषद एवं नगर पंचायत की अध्यक्ष को नोडल अधिकारी नामित किया जाता है। संबंधित नोडल अधिकारी अपने अपने नगर क्षेत्रान्तर्गत बहने वाली गंगा नदी की सहायक नदियों को प्रदूषण मुक्त करने हेतु अधिसूचना में निहित प्राविधानों के अनुसार कार्यवाही करेंगे।

दिनांक-

जिलाधिकारी/अध्यक्ष
जिला गंगा समिति, पिथौरागढ़।

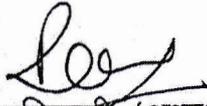
कार्यालय जिलाधिकारी पिथौरागढ़।

संख्या- 8109/2023 छब्बीस-नमामि गंगे /2023-24

दिनांक 23 अक्टूबर, 2023

प्रतिलिपि- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. कार्यक्रम निदेशक राज्य परियोजना प्रबन्धन ग्रुप नमामि गंगे, देहरादून।
2. प्रभागीय वनाधिकारी वन प्रभाग पिथौरागढ़, /सदस्य सचिव जिला गंगा समिति।
3. मुख्य विकास अधिकारी पिथौरागढ़।
4. अध्यक्ष नगर पालिका परिषद पिथौरागढ़ / डीडीहाट / धारचूला / गंगोलीहाट / बेरीनाग / नगर पंचायत मुनस्यारी द्वारा संबंधित अधिशासी अधिकारी, नगर पालिका परिषद / नगर पंचायत जनपद पिथौरागढ़।


जिलाधिकारी/अध्यक्ष
जिला गंगा समिति, पिथौरागढ़।


जिलाधिकारी
पिथौरागढ़

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जल संसाधन नदी विकास और गंगा संरक्षण मंत्रालय, भारत सरकार की अधिसूचना संख्या- 2458 दिनांक 07 अक्टूबर 2016 के पैरा-56 में प्राविधानित है कि प्रत्येक जिला गंगा समिति गंगा नदी और इसकी सहायक नदियों में प्रदूषण को रोकने एवं नदी के संरक्षण हेतु नोडल अधिकारी नामित करेगी। प्रत्येक नोडल अधिकारी गंगा नदी और उसकी सहायिकाओं में प्रदूषण को रोकने हेतु कदम उठा सकते हैं। और स्वयं गंगा नदी और उसकी सहायिकाओं के संरक्षण हेतु उपचारात्मक उपाय कर सकते हैं या उनके नदी तटों जो ऐसे गाँवों के साथ सटे हुए हैं या अन्य क्षेत्र जैसा भी मामला हो, जिसके लिए वे नोडल अधिकारी हैं, और यदि वह ऐसा नहीं कर पाते हैं तो वे इस आदेश की अवहेलना को उपचारात्मक कार्यवाही हेतु जिला गंगा समिति के अध्यक्ष के ध्यान में ला सकते हैं।

अतः भारत सरकार की उपरोक्त वर्णित अधिसूचना के पैरा-56 में निहित प्राविधानों के अनुसार जनपद पिथौरागढ़ अन्तर्गत गंगा नदी की सहायक नदियों के आस पास के ग्रामीण क्षेत्रों की प्रत्येक ग्राम पंचायत के प्रधान को नोडल अधिकारी नामित किया जाता है। संबंधित नोडल अधिकारी अपने अपने क्षेत्रान्तर्गत बहने वाली गंगा नदी की सहायक नदियों को प्रदूषण मुक्त करने हेतु अधिसूचना में निहित प्राविधानों के अनुसार कार्यवाही करेंगे।
दिनांक-


जिलाधिकारी / अध्यक्ष
जिला गंगा समिति, पिथौरागढ़।

कार्यालय जिलाधिकारी पिथौरागढ़।
संख्या- 8109(1) / छब्बीस-नमामि गंगे / 2023-24

दिनांक 23 अक्टूबर, 2023

प्रतिलिपि- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. कार्यक्रम निदेशक राज्य परियोजना प्रबन्धन गुप नमामि गंगे, देहरादून।
2. प्रभागीय वनाधिकारी वन प्रभाग पिथौरागढ़, / सदस्य सचिव जिला गंगा समिति।
3. मुख्य विकास अधिकारी पिथौरागढ़।
4. जिला पंचायत राज अधिकारी पिथौरागढ़।
5. समस्त खण्ड विकास अधिकारी जनपद पिथौरागढ़।
6. ग्राम पंचायत प्रधान, द्वारा संबंधित खण्ड विकास अधिकारी जनपद पिथौरागढ़।


जिलाधिकारी
पिथौरागढ़


जिलाधिकारी / अध्यक्ष
जिला गंगा समिति, पिथौरागढ़।